

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK S A B H A

UNSTARRED QUESTION NO. 4216

TO BE ANSWERED ON FRIDAY, THE 20TH DECEMBER, 2024.

**Observation of Supreme Court on Scheduled Castes and Scheduled Tribes
Reservation in Jobs**

+4216. Shri Bhausahab Rajaram Wakchaure:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken/proposes to take any step in respect of the judgement/observation of the Supreme Court made on 01 August 2024 on the reservation of Scheduled Castes and Scheduled Tribes in Government jobs as on date;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN
THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)**

- (a) to (c): The Supreme Court in its judgement dated 1st August, 2024, in the matter of State of Punjab and others Vs Davinder Singh and others (Civil Appeal No. 2317 of 2011) and connected matters, has held that sub-classification of Scheduled Castes and Scheduled Tribes is permissible. The contents of the judgement have been noted by the Government and no steps are contemplated.